

**CENTRAL ADMINISTRATIVE TRIBUNAL****MADRAS BENCH****OA/310/00600/2017****Dated Thursday, the 27<sup>th</sup> day of February, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

R. Magendran,  
S/o late. S.V.Ramasamy,  
No. 1/A, East Street,  
Manaloor P.O.,  
Sankarankovil Taluk,  
Tirunlveli District – 627 756.

....Applicant

(By Advocate M/s S.Nambi Arooran)

Vs

ff

1. Union of India,  
Rep by the Director (Staff),  
Ministry of Communications & IT,  
Department of Posts, Dak Bhavan,  
Parliament Street,  
New Delhi – 110 001.

2. The Chief Post Master General,  
Anna Salai, Chennai – 600 002.

3. The Senior Superintendent of Post Offices,  
Kovilpatti Division,  
Kovilpatti – 628 501.

4. The Post Master,  
Tenkasi Head Office,  
Tenkasi. ....Respondents

(By Advocate Mr.M.T.Aruman)

**ORAL ORDER**

**Pronounced by Hon'ble Mr. T.Jacob, Member(A)**

When the matter came up for hearing today, neither the applicant nor the counsel for the applicant is present. The respondent counsel was represented by junior counsel. It is seen that the applicant was absent even on previous occasion i.e. on 27.01.2020, 06.02.2020. Accordingly, the matter was posted under the caption 'For Dismissal' to this day. Even today, neither the applicant nor the counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Accordingly, the OA is **dismissed for default**.